

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4222
ANSWERED ON:18.12.2014
CANCELLATION OF COAL BLOCKS
Singh Shri Lallu

Will the Minister of COAL be pleased to state:

- (a) whether the Government has started the recovery of levied amount as per the recent order of the Hon'ble Supreme Court on cancellation of coal blocks allocations;
- (b) if so, the total amount the Government has estimated to recover through this process; and
- (c) the details of the amount recovered till the end of October, 2014?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) to (c): Hon'ble Supreme Court of India in its judgment dated 25.08.2014 and order dated 24.09.2014 passed in W.P. (Criminal) No.120 of 2012 and other connected matters has declared all allocations of the coal blocks made through Screening Committee and through Government Dispensation route since 1993 as illegal & arbitrary and has cancelled the allocation of 204 coal blocks out of 218 coal blocks (i.e. except Tasra coal block allocated to Steel Authority of India Ltd. and Pakri Barwadiah coal block allocated to National Thermal Power Corporation and 12 coal blocks allocated for Ultra Mega Power Projects). In case of 42 coal blocks (37 producing and 05 likely to come under production), cancellation shall take effect from 31.03.2015. The Hon'ble Court has also imposed an additional levy of Rs.295/- per tonne on the total coal extracted since the commencement of production from the coal mine to be deposited with the Government within the prescribed time period.

The total amount of additional levy payable by the allocatees of producing coal blocks for the coal produced/likely to be produced upto March, 2015 is estimated at Rs.10494.36 crores.

As per Rule 18 of the Coal Mines (Special Provisions) Rules, 2014, the following provisions have been made for collection of additional levy in respect of producing coal mines (which have now been cancelled):-

- (1) The additional levy with respect to the coal extracted from any Schedule II coal mine till the 24th September, 2014 (inclusive of the 24th September, 2014), shall be deposited by the prior allottee with the Central Government on or before the 31st December, 2014.
- (2) The additional levy with respect to the coal extracted from any Schedule II coal mine after the 24th September, 2014 till the 31st March, 2015 (inclusive of the 31st March, 2015), shall be deposited by the prior allottee with the Central Government on or before the 30th June, 2015.
- (3) The additional levy shall be deposited in an account specified by the Central Government by way of a demand draft, banker's cheque or any other electronic means, including real time gross settlement or national electronic funds transfer.